(b) if voting age is reduced to 18, how many new voters will be added to the voters lists; and

(c) what is the final decision of Government in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) The resolution referred to herein has not been received in the Ministry of Law. However, Government had received a copy of the resolution passed at the Fifth National Conference of the All India Youth Federation held at Cochin from the 17th to the 20th January, 1974, *inter alia* recommending the grant of voting right to persons above the age of 18 years

(b) According to the information furnished by the Office of the Registrar General, India, the number of persons between the ages of 18 and 21 years a on the 1st March, 1978 was 3,81,34,800 approximately.

(c) The question is being examined as part of the comprehensive proposals for electoral reforms.

दिल्ली तथा अन्य राज्यों में कोयले का अभाव

311. **श्री विजय कुमार मल्होत्रा** : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली तथा अन्य राज्यों में कोयले के अभाव के क्या कारण हैं ;

(ख) क्या सरकार का विचार, कोयले के भाव बढ़ाने का है , और

(ग) कोयले के अभाव को दूर करने के लिये सरकार क्या कदम उठा रही है ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री जनेश्वर मिश्र) : (क) दिल्ली और अन्य राज्यों में कोयले की कमी मुख्यत: रेल और सड़क परिवहन के अपर्याप्त होने तथा विभिन्न उपभोक्ता क्षेत्रों से कोयले की मांग में एकदम वृद्धि हो जाने के कारण हुई है ।

(ख) कोयले की कीमतों में संशोधन पर विचार किया जा रहा है ।

(ग) बिजली, विस्फोटक पदार्थों की कमी आदि उत्पादन उत्पादनो संबंधी कठिनाइयों को आपात आधार पर दूर किया जा रहा है और कोयले का उत्पादन बढ़ाया जा रहा है । ऐसी उत्पादन योजनाओं को तैयार किया जा रहा है जिनमें वास्तविक उत्पादन शुरू होने में कम समय लगता है और नई कोयला खानों का निर्माण कार्य तेज किया जा रहा है ।

रेल लदान संबंधी प्रारम्भिक सुविधाओं को बढ़ाया जा रहा है और जहां काफी खान मुहाना स्टाक है वहां से अधिक प्रेषण करवाने के लिए रेलवे के साथ घनिष्ट समन्वय रखा जा रहा है । जहां कहीं आवश्यक होता है वहां कोयला कंपनियां सड़क से भी कोयला ले जाने की अनुमति दे देती हैं ।

इस्पात के मूल्यों में वृद्धि

312. **श्री विजय कुमार मल्होत्रा** : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार इस्पात के मूल्यों में वृद्धि करने पर विचार कर रही है , और

(ख) यदि हां, तो यह वृद्धि कितने प्रतिशत होगी ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री कड़िया मुण्डा) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

Production of Coal by Bharat Coking Coal Ltd.

313. SHRI SHAMBHU NATH CHATURVEDI: Will the Minister of ENERGY be pleased to state:

(a) whether Government's attention has been drawn to an article in the Indian Express on 26th May, 1979 saying that the actual production of coal of Bharat Coking Coal Ltd. has remained practically static since take over in 1971 and the company has been using a "variety of statistical frauds" to peg up the output figures and thus mislead the Government and the nation, and that the deficit between the initiated figures in paper and actual production, it is alleged, has been made good by underweighment to consumers, adulteration of good coal with stones and such other malpractices; and

(b) whether Government are in a position to refute these charges, if not, what action do they propose to take in the matter or do they propose to investigate the matter immediately?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI JANESHWAR MISHRA): (a) and (b). Yes, Sir. The position regarding the actual production of BCCL over the last few years is as follows:

(In million tonnes)

Year	Production	Despatches
1973-74	16·31	16·29
1974-75	17·74	17·85
1975-76 .	20·08	18·26
1976-77 . .	20·68	18·72
1977-78 . .	20·21	20·15
1978-79 . .	19·70	18·77

It is not correct that the company have been using a variety of statistical frauds to peg up the output figures since figures of despatches during this period also show a corresponding increase. No case of deliberate and consistent underweighment has come to the notice of the Government and the bulk of the wagons are weighed at railway weigh bridge before despatches.

Racket in Sale of Coal

314. SHRI SHANKERSINGHJI VAGHELA:
SHRI SHYAM SUNDER GUPTA:
SHRI D. D. DESAI:
SHRI CHIMAN BHAI H. SHUKLA:

Will the Minister of ENERGY be pleased to state:

(a) whether Government have seen the press reports appeared in 'Hindustan Times' dated the 14th June, 1979, wherein it has been stated that a racket in the sale of coal allegedly carried on by some private parties in collusion with Government and Railway official was recently unearthed;

(b) if so, what are the facts;

(c) whether any arrest has been made; and

(d) what action has been taken by Government in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) to (d) No official report has been received from the State Government or Police who are reported to be investigating the matter, nor has any officer of Central Coalfields Limited been interrogated by them.

गैर-सरकारी क्षेत्र में उच्च अधिकारियों के वेतन और भत्तों के बारे में मार्गदर्शी निर्देश

315. डा० रामजी सिंह : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या गैर-सरकारी क्षेत्र में उच्च अधिकारियों के वेतन-भत्ते और अन्य वेतनेतर लाभों के बारे में सरकार ने कुछ मार्गदर्शी निर्देश जारी किये हैं ;

(ख) क्या उक्त मार्गदर्शी निर्देशों का पालन किया जा रहा है ;

(ग) यदि हां, तो किस प्रकार और यदि नहीं, तो क्या सरकार का विचार कुछ कठोर कार्यवाही करने का है ;

(घ) क्या प्राइवेट क्षेत्र की 20-22 कम्पनियों के कार्यकाल में उन के द्वारा कोई औपचारिक आवेदनपत्र किये बिना ही कम्पनी अधिनियम के अधीन वृद्धि कर दी गई है ; और

(ङ) क्या सरकार ने इस कार्यवाही के बारे में रियायत दे दी है और यदि नहीं, तो विभाग और इन कम्पनियों के विरुद्ध क्या कार्यवाही करने का प्रस्ताव है ?